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ITEM NO.39

REGISTRAR COURT.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).
28711-28712/2010

UDAI NARAIN RAI

Petitioner(s)

VERSUS

BOARD OF REVENUE & ORS.
(With prayer for interim relief)

Respondent(s)

Date: 04/09/2013 These Petitions were called on for hearing today.

For Petitioner(s) Mr. Aviral Shukla,Adv.
Mr. Nirnimesh Dube,Adv.

For Respondent(s) Mr. Amit Kumar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Fresh steps have been taken.

Await return of notice of the unserved respondents. It is submitted that Mr. Amit Kumar, Advocate has proposed to appear on behalf of Respondent No.3 and seeks four weeks' time for filing Vakalatnama and Counter Affidavit. Granted.

It is further submitted by the learned counsel for Respondent No. 3 that Respondent No. 4(1) in SLP(C) No. 28711/2010 has expired.

The learned counsel for the petitioner is directed to take steps to bring the Lrs. on record, if any.

List the matter on 12.11.2013.

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| (SUNIL THOMAS)
| Registrar

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